

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2141
ANSWERED ON:18.12.2013
PROVISION OF CALL DETAILS
Jakhar Shri Badri Ram

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has issued directions to Bharat Sanchar Nigam Limited (BSNL) that after a certain period call details are not to be provided to the subscribers;
- (b) if so, the details of rules/guidelines in this regard;
- (c) whether the Government proposes to revise the period of time fixed for keeping record of call details; and
- (d) if so, the details thereof and the time proposed to be fixed for the same?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) & (b) There is no provision of providing call details records to the subscribers by the telecom operators including BSNL either in their license conditions or in any direction. However, as per regulations dated 06.01.2012 issued by the TRAI on the subject "Telecom Consumers Protection Regulations'2012", all the operators including BSNL have to inter-alia supply the itemized usages charge for all calls to the pre-paid subscriber on his request on reasonable cost. Such information is to be provided for a maximum preceding period of six months from the date of request.

However, no separate direction has been issued by the Department of Telecom to BSNL.

- (c) At present there is no such proposal.
- (d) Does not arise, in view of the above.